

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/21/542/2014

HYDERABAD, this the 24TH DAY OF JANUARY 2020

Hon'ble Mr. ASHISH KALIA, MEMBER (J)

Hon'ble Mrs. NAINI JAYASEELAN, MEMBER (A)

P NAGENDRA REDDY,
S/o P.Veera Bhadra Reddy,
Aged about 46 years,
Working as GDS/Mail Carrier,
P.Patnam B.O., a/w Bhadrachalam S.O,
Khammam Division, District: Khammam.

... **Applicant**

(By advocate: Mrs. Rachna Kumari)

Vs.



1. Union of India rep. by
The Director General, Posts,
Dept. of Posts, Govt. of India,
Dak Bhavan, Sansad Marg,
New Delhi 110 001,
2. The Chief Post Master General, A.P.Circle,
Hyderabad 500001,
3. The Postmaster General, Vijayawada Region,
Hyderabad 500 001,
4. The Superintendent of Post Offices, Khammam Division,
Khammam 507 003.

...**Respondents.**

(By Advocate: Mrs. K. Rajitha, Sr. CGSC)

ORAL ORDER**PER HON'BLE Mr. ASHISH KALIA, MEMBER (J)**

This Original Application was filed under section 19 of the Administrative Tribunals Act, 1985 praying for the following relief(s):

“To call for records pertaining to the Notification No.B2-PM/Rectt/DR/2011 dated 05.08.2013 of the 4th Respondent and the supplementary examination held on 15.12.2013 without notifying the vacancies including PH (VH) quota that was earmarked in the earlier notification and remained unfilled, and the inaction on the part of the Respondents to consider the case of the applicant for promotion to the post of Postman under PH (VH) quota anywhere in the division, having been qualified in the examination, and having fulfilled all the eligibility conditions prescribed in the notification;

(b) to direct the respondents to consider the case of the applicant for promotion to the cadre of Postman against the notified vacancy of PH (VH) category as he is the only eligible applicant for promotion under the said category and promote in any vacancy of PH quota available anywhere in the Division, with all consequential benefits.”

2. We heard Mrs. Rachna Kumari, learned counsel appearing on behalf of the applicant and Mrs. K.Rajitha, learned senior standing counsel for the respondents.

3. Learned counsel for the respondents has placed on record a letter dated 23.01.2020 whereby it is mentioned as under:-

“With reference to RO email dated 22.01.2020 on the above subject, it is to submit that in pursuance of the orders contained in the Chief Postmaster General, A.P.Circle, Hyderabad letter No.RE/1-22/PM & MG/Rectt/2013-vacancies dated 30.10.2013 and Regional Office, Vijayawada letter No.ST/16-



14/2013 dated 29.01.2014, the following Gramin Dak Sevak of Guntur Division who came out successful in the L.D.C.E. examination held on 15.12.2013 (Sunday) at Vijayawada centre is selected and promoted to the cadre of Postman under PH(OH) earmarked for the GDS by the Limited Departmental Competitive Examination for the vacancies of the year 2013 since there is no GDS official relating to PH (HH) Category who had applied for the said examination and posted in the office noted against him.

Sl.No.	Name of the GDS S/Sri	Designation/Office to Which posted	Memo No./ DOJ
1.	SK.Jakir Hussain,GDS PKr/MC,Namburu SO	Postman,Kothapeta SO	BII/3/PM/Exam/2013 dated 18.02.2014. Joined on 20.02.2014.”

4. The brief issue raised in this Original Application by the applicant is that he is in the Physically Handicapped (PH)/Visually Handicapped (VH) category and that he should be considered for the neighboring divisions' vacancies also by diverting unfilled vacancies. It is clear from the above referred letter that the neighboring division vacancy was also filled. Hence, nothing survives in this Original Application.

5. OA is accordingly dismissed.

6. There shall be no order as to costs.

(NAINI JAYASEELAN)
MEMBER (A)

(ASHISH KALIA)
MEMBER (J)

vsn